

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

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T.C.P No. 79/(MAH)/2017
CA No.



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017

NAME OF THE PARTIES: Malvika Krishnakumar Agarwal
V/s.
Phillip Commodities India Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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40	Pankti Halia	Adv. For Operational Creditor [Malvika Agarwal]	 21/7/2017.
	Gaurav S. Seth	Senior Manager - Compliance	 21/7/17.

ORDER

TCP No. 79/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor not issuing the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 1.8.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)